SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

Writ Petition(s)(Criminal) No(s).169/2025

PILA PAHAN@ PEELA PAHAN & ORS.

Petitioner(s)

VERSUS

THE STATE OF JHARKHAND & ANR.

Respondent(s)

(IA No. 100925/2025 - EXEMPTION FROM FILING O.T., IA No.100929/2025 - GRANT OF BAIL, IA No. 100928/2025 - GRANT OF BAIL, IA No.100927/2025 - GRANT OF BAIL, IA No.100926/2025 - GRANT OF BAIL) WITH

W.P.(Crl.) No. 252/2025 (X)

IA No. 148410/2025 - EXEMPTION FROM FILING O.T.

IA No. 148417/2025 - SUSPENSION OF SENTENCE

IA No. 148416/2025 - SUSPENSION OF SENTENCE

IA No. 148415/2025 - SUSPENSION OF SENTENCE

IA No. 148414/2025 - SUSPENSION OF SENTENCE

IA No. 148413/2025 - SUSPENSION OF SENTENCE

IA No. 148412/2025 - SUSPENSION OF SENTENCE

IA No. 148420/2025 - SUSPENSION OF SENTENCE

IA No. 148419/2025 - SUSPENSION OF SENTENCE

IA No. 148418/2025 - SUSPENSION OF SENTENCE

Date: 24-09-2025 These petitions were mentioned today.

CORAM : HON'BLE MR. JUSTICE SURYA KANT

HON'BLE MR. JUSTICE UJJAL BHUYAN

HON'BLE MR. JUSTICE NONGMEIKAPAM KOTISWAR SINGH

For Petitioner(s): Ms. Fauzia Shakil, AOR (A.C.)

For Respondent(s) :Ms. Pallavi Langar, AOR

Mr. Ambhoj Kumar Sinha, AOR

Mr. Kumar Mihir, AOR

Mr. Arjun Garg, AOR

Mr. Kunal Chatterji, AOR

Mr. Amit Sharma, AOR

Mr. Gopal Jha, AOR

Ms. K. V. Bharathi Upadhyaya, AOR

Mr. Deepayan Mandal, AOR

Mr. Sanjai Kumar Pathak, AOR

Ms. Nidhi Mittal, AOR

UPON being mentioned, the Court made the following O R D E R

1. On an oral mentioning by learned amicus curiae, the format

prepared by her in deference to the order dated 22.09.2025 has been perused. The same appears to be perfectly in order.

2. The learned *amicus* may give soft copy of the format to the Registry, who, in turn, is directed to circulate the same to all the High Courts to furnish the requisite information strictly as per the said format. The information be sent within the time stipulated in the order dated 22.09.2025.

(ARJUN BISHT)
ASTT. REGISTRAR-cum-PS

(PREETHI T.C.)
ASSISTANT REGISTRAR